

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.371/MP/2024

Subject : Petition under Section 79 of the Electricity Act read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relief(s) against Central Transmission Utility of India Limited in connection with the in-principle grant of connectivity for 300 MW to the Petitioner herein at Davangere District in the State of Karnataka.

Petitioner : Jade Hybren Private Limited (JHPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Petition No.272/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relief(s) against Central Transmission Utility of India Limited in connection with the in-principle grant of connectivity for 160 MW to the Petitioner herein at Davangere District in the State of Karnataka.

Petitioner : Layer Hybren Private Limited (LHPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **25.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Nitish Gupta, Advocate, JHPL & LHPL
Ms. Nipun Sharma, Advocate, JHPL & LHPL
Ms. Varnika Tyagi, Advocate, JHPL & LHPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL



Record of Proceedings

At the outset, the learned counsel for the Petitioners sought liberty to file an additional affidavit for placing on record certain subsequent developments/events in the matters. Allowing this request, the Commission permitted the Petitioners to file their additional affidavit within four weeks with a copy to the Respondents, who may file their response thereon, if any, within three weeks thereafter.

2. The Commission further directed the Petitioners to furnish the following information /clarification, on an affidavit, within three weeks:

- (a) The updated status of the land acquisition.
- (b) Progress achieved since the issuance of the in-principle grant.
- (c) Status of land compliance.

3. The Commission also directed the Respondent/CTUIL to furnish the status of the land and financial compliance by the Petitioners in respect of their 160 MW (Petition No.272/MP/2024) and 300 MW (Petition No.371/MP/2024) Hybrid Projects within three weeks.

4. The Petitions will be listed for hearing on **13.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)